

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT No. IV

Customs Appeal No. 40032 of 2015

(Arising out of Order-in-Appeal C.Cus.No. 1714/2014 dated 24.09.2015 passed by Commissioner of Customs (Appeals), No. 60, Rajaji Salai, Custom House, Chennai – 600 001)

M/s. Morepen Laboratories Ltd.

4th Floor, Antriksh Bhawan,
No. 22, K.G. Marg,
New Delhi – 110 001.

...Appellant

Versus

Commissioner of GST and Central Excise

Chennai Export Commissionerate,
No. 60, Rajaji Salai,
Custom House,
Chennai – 600 001.

...Respondent

APPEARANCE:

For the Appellant : Mr. Siva Shankar, Advocate
For the Respondent : Ms. Rajini Menon, Authorised Representative

CORAM:

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

DATE OF HEARING : 07.07.2025

DATE OF DECISION : 07.07.2025

FINAL ORDER No. 40710 / 2025

Order:-

The Ld. Advocate Mr. Siva Sankar representing the Appellant has stated that he would be withdrawing the VAKALAT and, as the amount involved is only Rs. 1 Lakh

SAD refund, he prayed for dismissal of the appeal as withdrawn.

2. The Ld. Authorised Representative Ms. Rajini Menon represented the Department.

3. As such, the appeal is dismissed as being withdrawn.

(Order pronounced in open court)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

MK